

two companies belonging to this Group contributed funds to the Congress Party during the year 1st April, 1968 to 31st March, 1969, as detailed below:

<i>Name of Company</i>	<i>Amount paid</i> (Rs.)
1. Modi Spinning & Weaving Mills Co. Ltd.	5,000
2. Modi Industries Ltd.	50,000

Note: Donations shown in Balance Sheets with closing dates falling between 1st April, 1968 and 31st March, 1969 have been taken as paid during the period.

Indebtedness among Tribals

1318. SHRI KARTIK ORAON: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether Government are seized of the special circumstances under which the tribals of India as a whole and the tribes of Chhotanagpur and Santhal Parganas in particular are labouring under the pains of indebtedness, land alienation and other hardships like the State of helplessness of leaving their hearth and home; and

(b) if so, the steps proposed to be taken to prevent them from extinction by making grants to voluntary social agencies to help them get out of these difficulties?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO):

(a) and (b) The Government of India is aware of the problems faced by the Scheduled Tribes. Efforts to overcome them are already being made. The Commissioner for Scheduled Castes and Scheduled Tribes also analyses their problems in his Reports and suggests remedial measures from time to time.

Money lending has been controlled through legislation. Measures for debt conciliation and redemption are also undertaken. Alongside, alternative sources of

credit through cooperatives are also sought to be arranged. Legislative measures have been introduced to prevent the alienation of tribal land holdings.

Formation of cooperative societies has been encouraged for ensuring the supply of essential requirements at reasonable prices and for enabling a fair return for the forest and agricultural produce of the tribes.

Voluntary organisations of an all India character which are interested in social service for the welfare of Scheduled Tribes are encouraged with financial assistance directly by the Central Government. Voluntary organisations of a local character likewise are encouraged by the State Governments.

Railway Officer's Saloons Attached to Mail/Express Trains

1319. SHRI BIMALKANTI GHOSH: Will the Minister of RAILWAYS be pleased to state:

(a) the level upto which Railway Officers can have their saloons attached to the Mail/Express/Deluxe Trains;

(b) the designations of Officers whose saloons were attached with various Mail and Express trains like Paschim Express emanating from New Delhi during May, 1969;

(c) the average number of persons who were on the waiting list for different classes by these trains during the above month;

(d) the reasons why these officers could not be made to travel in Ordinary First Class/ACC and the capacity released allotted to those passengers on the Waiting List; and

(e) the estimated revenue which would have thus accrued to the Railways?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Subject to room being available, inspection carriages of Senior Railway Officers in Administrative Grades only are permitted to be attached by certain Mail Express trains. No carriages are permitted

to be attached by Deluxe, Janata and some other Express trains.

(b) and (c). A statement is laid on the Table of the House. [*Placed in Library. See NO. LT—1421/69.*]

(d) During the month of May, as many as 150 extra coaches were attached to various Mail/Express trains to clear extra rush. Waiting lists remained on certain days due to load limitations, in spite of extra coaches being attached. There were occasions also when due to paucity of spare coaches, the loads could not be augmented.

Inspection carriages were attached by each of these trains only on one or two occasions after ensuring that all feasible efforts had been made to clear the waiting list first.

(e) In view of answer to part (d) above, this question does not arise.

Training School for Blind in Delhi

1320. SHRI B. K. DASCHOW-DHURY : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Government have approved the proposal of the Social Welfare Department of Delhi Administration for opening a training school for the blind;

(b) if so, the amount sanctioned therefor ; and

(c) when the school is likely to start functioning ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA):

(a) Yes, Sir.

(b) A sum of Rs. 91,300 has been provided for the purpose in the budget for 1969-70.

(c) The school is likely to be established in the current financial year.

Murder of Railway Guard on the Panki Special Goods Train

1321. SHRI B. K. DASCHOW-DHURY :
SHRI VISHWA NATH PANDEY :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a Railway Guard on the Panki Special Goods Train bound from Tundla for Kanpur, was found murdered in his cabin when the train reached Panki on the 14th May, 1969 ;

(b) whether any enquiry into the case was held and culprit arrested ; and

(c) the financial help or any other assistance which was offered by Government to the family of the said Guard ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) The Guard of the Panki Special Goods Train was found lying in an unconscious state in the brake-van with several head injuries. He died on the way to the Hospital.

(b) Yes. A case on crime No. 243 u/s 302/394 IPC was registered at Government Railway Police Station, Kanpur, on 15.5.1969. One accused has so far been arrested.

(c) Rs. 10,000/- as compensation has been sanctioned for the widow of the deceased Guard.

मध्य प्रदेश में रेलवे स्टेशनों पर उपरि पुल

1322. श्री गं० च० दीक्षित : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में रेलवे स्टेशनों पर कुल कितने उपरि पुल बनाये गये हैं ;

(ख) गत दो वर्षों में कुल कितने पुल बनाये गये हैं ; और

(ग) कितने पुल 20 वर्ष से अधिक पुराने हैं जिनकी समय-समय पर मरम्मत की जाती रही है ?